

Mr. Speaker: Next question.

Shri Sham Lal Saraf: I want to know..

Mr. Speaker: Order, order. Next question.

Charging of Unauthorised Fees from Students

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 *833. { **Shri Surendra Pal Singh:**
 { **Shri A. K. Gopalan:**
 { **Shri P. Kunhan:**
 { **Shri Wadiwa:**

Will the Minister of Education be pleased to state:

(a) whether his attention has been drawn to a report published in Hindustan Times, dated 21st August, 1962 under the headline "Students charged unauthorised fees";

(b) if so, whether Government have considered the report; and

(c) the steps proposed to be taken in the matter?

The Minister of Education (Dr. K. L. Shrimali): (a) and (b). Yes, Sir.

(c) In so far as colleges are concerned, the matter lies within the competence of the Delhi University.

A few complaints have been received against certain schools and these are being investigated by the Delhi Administration. Suitable action will be taken in the matter if the allegations are found to be correct.

Shri Surendra Pal Singh: Is it not a fact that this malpractice of charging unauthorised fees is mainly due to the fact that there is a great shortage of schools and colleges in the Capital, and the students, at the time of their admission, accept to pay such fees, more or less under duress?

Dr. K. L. Shrimali: Whatever the reasons may be, the schools and colleges are expected to abide by the rules laid down by the Government and the University.

Shrimati Savitri Nigam: May I know what action is going to be taken about such complaints which have been received from various States?

Dr. K. L. Shrimali: The reported institutions are liable to be removed from the grant-in-aid list.

Shri Surendra Pal Singh: Since the charging of unauthorised fees is illegal and against the Government order, may I know if the money thus collected is actually deposited in the funds of the institution, or does it go into the pockets of the teachers or the members of the managing committee?

Mr. Speaker: It would be difficult for the Minister to say.

Dr. K. L. Shrimali: The fees go to the authorities who collect the fees.

3 **Gauhati Refinery**

*834. **Shri P. C. Borooah:** Will the Minister of Mines and Fuel be pleased to state:

(a) whether the Rumanian experts working at the Gauhati Refinery are proposed to be withdrawn;

(b) if so, how many such experts are at work there; and

(c) when they are to be withdrawn?

The Parliamentary Secretary to the Minister of Mines and Fuel (Shri Thimmaiah): (a) Yes, Sir.

(b) 41 Experts at present.

(c) Progressively by the middle of 1963.

Shri P. C. Borooah: May I know how many Indians have so far been trained by the Rumanians, and whether it is considered that they will be able to work the plant satisfactorily without the help of the Rumanians?

The Minister of Mines and Fuel (Shri K. D. Malaviya): The exact number of Indians trained is not here, but we have taken all measures to see that by the end or middle of 1963, when only half a dozen Rumanians will be left, the rest of the work will be handled by the Indians satisfactorily.

Shri P. C. Borooah: May I know whether, in addition to the Rumanians, there are other nationals working in the Gauhati Refinery?

Shri K. D. Malaviya: Not to my knowledge, so far as the running of the refinery is concerned. The Rumanians are there to help us.

3 Bank of Goa

***835. Dr. Colaco:** Will the Minister of Finance be pleased to state:

(a) whether an application has been received by the Reserve Bank for the setting up of the "Bank of Goa"; and

(b) if so, the decision taken in the matter?

The Deputy Minister in the Ministry of Finance (Shri B. R. Bhagat):

(a) Yes.

(b) As the Indian banking laws have not yet been extended to Goa, Daman and Diu, the Reserve Bank is not now competent to issue a licence to any new bank in the area. This position has been explained to the sponsors of the proposed new bank.

Dr. Colaco: May I know whether Government will consider applying the Banking Companies Act to these territories at any early date?

Shri B. R. Bhagat: In a general way it is proposed to extend these and other Central Acts to the area through a Regulation under Article 240 of the Constitution.

Shri Hari Vishnu Kamath Sir, if my hon. friend Shri Yajnik agrees, my question may be taken up, in the public interest, that is, No. 836.

Shri Yajnik: I have no objection.

3 Auto-Rickshaws

***836. Shri Yajnik:** Will the Minister of Steel and Heavy Industries be pleased to state:

(a) whether Government have imposed restriction on the re-sale of auto-rickshaws within one year or

more as has been imposed on the re-sale of scooters;

(b) whether Government are aware of the black-market that is rampant in the sale and purchase of Auto-rickshaws; and

(c) if so, whether Government are taking any measures to check this black-market in the sale of Auto-rickshaws?

The Deputy Minister in the Ministry of Steel and Heavy Industries (Shri P. C. Sethi): (a) No, Sir.

(b) No specific case of black-marketing in the sale of Auto-rickshaws has come to the notice of Government.

(c) Does not arise.

Shri Yajnik: May I know the reason why a restriction on the sale of auto-rickshaws within one year has not been imposed as has been imposed on the sale of scooters?

The Minister of Steel and Heavy Industries (Shri C. Subramaniam): Generally, commercial vehicles are not included in this restriction. But there is a representation now that commercial vehicles should also be brought under the control order. The matter is under consideration.

Shri Yajnik: I want to know if the Government is aware that in Ahmedabad and other places auto-rickshaws are sold within a very short time at almost 50 or even 100 per cent. more and there are continuous transfers with the result that auto-rickshaw dealers and the workers are put to very severe hardship because they have to pay more for hire?

Shri C. Subramaniam: I think the Member for the information: I shall keep this in mind—in coming to a conclusion.

Shri S. M. Banerjee: May I know whether it is a fact that many a co-operative society in New Delhi is not being provided adequate auto-rickshaws for selling to their share-